

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.416  
TO BE ANSWERED ON 3<sup>RD</sup> FEBRUARY 2017/14<sup>TH</sup> MAGHA SAKA, 1938**

**Fake Notes in Banks after Demonetization**

**416: Shri Sultan Ahmed:  
Prof. Saugata Roy:**

**QUESTION**

**Will the Minister of FINANCE be pleased to state:**

- (a) the total amount of fake notes deposited in various nationalized banks after demonetization, bank-wise and State-wise;**
- (b) the total amount of cash seized from various parts of the country after demonetization, State/UT-wise;**
- (c) whether the Government ordered any investigation on the seizing of huge amounts even after strict norms and limits on withdrawal of currencies from banks;**
- (d) whether the banks have violated any of the guidelines on issue of new currency to their account holders; and**
- (e) the action taken by the Government on such incidents?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY FOR FINANCE**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) The provisional data regarding FICN detected by RBI and detection reported by nationalize bank so far in exchange/deposits of specified banks note is annexed.**
- (b) & (e) During the period 9<sup>th</sup> November 2016 to 10<sup>th</sup> January 2017, more than 1100 searches and surveys were conducted and more than 5100 notices were issued by the Income Tax Department for verification of suspicious high value cash deposits. These actions led to seizure of valuables of more than Rs. 610 crore which includes cash of Rs. 513 crore. Seizure of cash in new currency notes was about Rs 110 crore. Further, the undisclosed income detected in these on-going investigations till 10<sup>th</sup> January 2017 was more than Rs. 5400 crore.**

Whenever a case of undisclosed income/asset is detected, the Income Tax Department takes necessary action under provisions of direct taxes laws which include investigation, assessment of income, levy of tax, interest & penalty and filing of prosecution complaints before criminal courts, wherever applicable. Other

law enforcement agencies such as Enforcement Directorate, Central Bureau of Investigation, etc. also take action under laws administered through them, in relevant cases, depending upon facts of each case.

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